

atrocities are meted on them daily, are demanding Statehood. For example, they are demanding Jharkand land and Karbiang long land. Like this, there are so many places where Scheduled Tribe people are demanding. I think this is justified. Please see the example of Arunachal Pradesh and Nagaland where Scheduled Tribes are living. The development has taken and you cannot deny this. We will have to see certain things before we say something about the upliftment of the downtrodden societies. In order to stop further atrocity on Scheduled Castes and Scheduled Tribes it is imperative that the demands of these people are fully met. These Scheduled Tribes—originally do not belong to any religious community. Most of them do not belong to the linguistic communities—the languages which are in the Eighth Schedule. There should not be any imposition on them or exploitation on them an imposition. I heard that Hindi is being imposed as a compulsory official language in Uttar Pradesh, then followed by Madhya Pradesh. There are so many Scheduled Tribe people in Uttar Pradesh and Madhya Pradesh whose mother-tongue is not Hindi. I am very much aware of their welfare. That is why I suggest that wherever there are Scheduled Castes and Scheduled Tribes, the schools of those areas should be under the Central Board of Secondary Education syllabus. This is prevailing in my State also. There, in CBSC syllabus equal importance is given to both Hindi and English. I do not require to mention the utility of English you know better about it.

The original culture and tradition of the Scheduled Castes and the Scheduled Tribes are on the verge of extinction. This will have to be protected. Here also I would like to quote the example of my State, Arunachal Pradesh, where it is well protected. Whether it is the State Government or the Central Government, I think they will have to protect it fully. Now, Shri Rajiv Gandhi and Shri V.P. Singh or whosoever the Prime Minister may be, are unnecessarily blamed. They are not to be blamed. We are all responsible for it. *(Interruptions)* Those people who are dealing with the scheduled castes and the sched-

uled tribes, they are responsible for it. They are exploiting the scheduled caste and scheduled tribe people. They are taking full advantage of their ignorance, illiteracy and their poor economic conditions. So, let us arrive at a consensus. Let us send a message to these scheduled castes and the scheduled tribes and other backward communities that from now onwards, there will not be any atrocities on them.

I think, I could not make out properly. Still I hope the hon. Minister, who is young and energetic, will answer all my points.

Lastly, I am a new Member. I do not know how many Members belonging to scheduled tribes have been inducted into the Cabinet. I want to know about this also. Thank you.

MR. CHAIRMAN: The House will now take up Private Members' Business. Shri Rameshwar Prasad.

[*Translation*]

SHRI ISHWAR CHAUDHARY (Gaya): Mr. Chairman, Sir, I have not been given time to speak.

[*English*]

MR. CHAIRMAN: It is time for Private Members' Business. We cannot take up anything else now. When we take up discussion under Rule 193 next time, then you can speak. Now, Shri Rameshwar Prasad.

15.32 hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTION

Third Report

[*Translation*]

SHRI RAMESHWAR PRASAD (Arrah): I beg to move:

"That this House do agree with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th April, 1990."

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL*
(Amendment of Article 57)

[English]

MR. CHAIRMAN: The question is:

"That this House do agree with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th April, 1990."

The motion was adopted

15.33 hrs.

EMPLOYMENT GUARANTEE BILL*

[Translation]

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill to provide for employment or for means and resources for self-employment to all adult citizens of the country.

[English]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for employment or for means and resources for self-employment to all adult citizens of the country."

The motion was adopted

[Translation]

SHRI BHOGENDRA JHA: I introduce the Bill.

[Translation]

SHRI YAMUNA PRASAD SHASTRI (Rewa): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

[English]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

[Translation]

SHRI YAMUNA PRASAD SHASTRI: I introduce the Bill.

CONSTITUTION (SCHEDULED CASTES)

ORDER (AMENDMENT) BILL*

Omission of Paragraph 3, etc.

[English]

PROF. K.V. THOMAS (Ernakulam): I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950."

The motion was adopted